

the knowledge of Uranium enrichment technology from other countries;

(b) whether Government are also aware that the Netherlands Government has alleged that Pakistan had probably acquired the knowledge through "theft"; and

(c) whether Government have exercised supreme vigilance to ensure that such our own achievements which are for peaceful purposes is not allowed to be passed on to other countries?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI P. V. NARASIMHA RAO): (a) Government have seen reports to this effect.

(b) Yes, Sir.

(c) Yes, Sir.

PAPERS LAID ON THE TABLE
REVIEWS ON AND CERTIFIED ACCOUNTS
OF DELHI TRANSPORT CORPORATION FOR
1977-78 AND STATEMENT FOR DELAY ETC.

THE MINISTER OF SHIPPING
AND TRANSPORT (SHRI A. P.
SHARMA): I beg to lay on the
Table:—

(1) (i) A copy of the Certified Accounts (Hindi and English versions) of the Delhi Transport Corporation for the year 1977-78 together with the Audit Report thereon, under sub-section (4) of section 33 of the Road Transport Corporation Act, 1950.

(ii) A copy of the Review (Hindi and English versions) on the accidents of the Delhi Transport Corporation for the year 1977-78.

(iii) A statement (Hindi and English versions) showing reasons for delay in laying the Accounts. [Placed in Library. See No. LT-396/80].

(2) A copy of the Annual Report (Hindi and English versions) of the Shipping Development Fund Committee for the year 1977-78 along with the Audited Accounts, under sub-section (6) of section 16 of the

Merchant Shipping Act, 1958. [Placed in Library. See No. LT-397/80].

NOTIFICATIONS UNDER MADHYA PRADESH
VIDHAN SABHA SADASYA VETAN, BHATTA
TATHA PENSION ADHINIYAM, 1972

THE MINISTER OF PARLIAMEN-
TARY AFFAIRS (SHRI BHJSHMA
NARAIN SINGH): I beg to lay on
the Table a copy each of the following
Notifications (Hindi and English ver-
sions) under sub-section 3 of section
9 of the Madhya Pradesh Vidhan
Sabha Sadasya Vetan, Bhatta Tatha
Pension Adhiniyam, 1972 read with
clause (c) (iv) of the Proclamation
dated the 17th February, 1980 issued
by the President in relation to the
State of Madhya Pradesh:—

(1) Notification No. 3828-F-4-80-
(PA)-XXI-A published in Madhya
Pradesh Gazette dated the 6th
February, 1980 making certain
amendments to the Madhya Pradesh
Legislature Travelling Allowance
Rules, 1977. [Placed in Library.
See No. LT-398/80].

(2) Notification No. 3830-F-4-80-
(PA)-XXI-A published in Madhya
Pradesh Gazette dated the 6th
February, 1980 making certain
amendment to the Madhya Pradesh
Vidhan Sabha Sadasya Pension
Rules, 1977. [Placed in Library.
See No. LT-399/80].

(3) Notification No. 3832-F-4-80
(PA)-XXI-A published in Madhya
Pradesh Gazette dated the 6th
February, 1980 making certain
amendment to the Madhya Pradesh
Vidhan Sabha Sadasya (Recovery of
Dues) Rules, 1977. [Placed in
Library. See No. LT-400/80].

(4) Notification No. 3834-F-4-80
(PA)-XXI-A published in Madhya
Pradesh Gazette dated the 6th Feb-
ruary, 1980 making certain amend-
ment to the Madhya Pradesh Legisla-
tive Assembly Members (Free
Transit by Railway) Rules, 1978.
[Placed in Library. See No. LT-
401/80].

CERTIFIED ACCOUNTS OF POST-GRADUATE INSTITUTE OF MEDICAL EDUCATION AND RESEARCH, CHANDIGARH FOR 1977-78, ALL INDIA INSTITUTE OF MEDICAL SCIENCES, NEW DELHI FOR 1977-78, ANNUAL REPORT OF HINDUSTAN LATEX LTD. TRIVANDRUM, FOR 1978-79 AND A COPY OF PREVENTION OF FOOD ADULTERATION RULES, 1979

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH (SHRI NIHAR RANJAN LASKAR): I beg to lay on the Table:—

(1) A copy of the Certified Accounts (Hindi and English versions) of the Post-graduate Institute of Medical Education and Research, Chandigarh, for the year 1977-78 together with the Audit Report thereon, under sub-section (4) of section 18 of the Post-Graduate Institute of Medical Education and Research, Chandigarh, Act, 1966. [Placed in Library. See No. LT-402/80].

(2) A copy of the Certified Accounts (Hindi and English versions) of the All India Institute of Medical Sciences, New Delhi, for the year 1977-78 together with the Audit Report thereon, under sub-section (4) of section 18 of the All India Institute of Medical Sciences Act, 1956. [Placed in Library. See No. LT-403/80].

(3) A copy of the Annual Report (Hindi and English versions) of the Hindustan Latex Limited, Trivandrum, for the year 1978-79 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956. [Placed in Library. See No. LT-404/80].

(4) A copy of the Prevention of Food Adulteration (Second Amendment) Rules, 1979 (Hindi and English versions) published in Notification No. G.S.R. 231(E) in Gazette of India dated the 6th April, 1979,

under section 23 of the Prevention of Food Adulteration Act, 1954. [Placed in Library. See No. LT-405/80].

NOTIFICATION UNDER CUSTOMS ACT, 1962

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JAGANNATH PAHADIA): I beg to lay on the Table a copy of Notification No. G.S.R. 55(E) (Hindi and English versions) published in Gazette of India dated the 18th February, 1980 together with an explanatory memorandum regarding exemption to jute goods except hessian from export duty, under section 159 of the Customs Act, 1962. [Placed in Library. See No. LT-406/80].

NOTIFICATION UNDER INDIAN RAILWAYS ACT, 1890 AND A STATEMENT FOR DELAY IN LAYING THE ANNUAL REPORTS AND AUDITED ACCOUNTS OF ORISSA ROAD TRANSPORT COMPANY LTD, BERHAMPUR, GANJAM FOR 1976-77, 1977-78 AND 1978-79.

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI C. K. JAFFER SHARIEF): I beg to lay on the Table:—

(1) A copy of Notification No. S.O. 11(E) (Hindi and English versions) published in Gazette of India dated the 23rd February, 1980 declaring certain stations as notified station issued under section 56B of the Indian Railways Act, 1890. [Placed in Library. See No. LT-407/80].

(2) A statement (Hindi and English versions) explaining reasons for not laying the Annual Reports and Audited Accounts of the Orissa Road Transport Company, Limited, Berhampur, Ganjam for the years 1976-77, 1977-78 and 1978-79 within the stipulated period of nine months after the close of the Accounting Year. [Placed in Library. See No. LT-408/80].